

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 1471 of 2019**

**In the matter of:**

**Fourth Dimension Solutions Ltd. ....Appellant**

**Vs.**

**Ricoh India Ltd. & Ors. ...Respondents**

**Present**

**For Appellant: Mr. Ashish Aggarwal & Mr. Gurcharan Singh,  
Advocates.**

**For Respondents: Mr. Prateek Kumar & Ms. Raveena Rai, Advocates for  
R-2 & R-3.**

**With**

**Company Appeal (AT) (Insolvency) No. 100 of 2020**

**In the matter of:**

**Connect Residuary Pvt. Ltd. ....Appellant**

**Vs.**

**Krishna Chamadia & Ors. ...Respondents**

**Present**

**For Appellant: Mr. Rohan Nanak & Mr. T.N. Durga Prasad, Advocates.**

**For Respondents: Mr. Prateek Kumar & Ms. Raveena Rai, Advocates for  
R-2 & R-3.**

**With**

**Company Appeal (AT) (Insolvency) No. 101 of 2020**

**In the matter of:**

*Company Appeal (AT) (Insolvency) No. 1471 of 2019, 100 & 101 of 2020, 109 of 2020, 248 of 2020*

**Connect Residuary Pvt. Ltd.** ....Appellant

**Vs.**

**Krishna Chamadia & Ors.** ...Respondents

**Present**

**For Appellant:** Mr. Rohan Nanak & Mr. T.N. Durga Prasad, Advocates.

**For Respondents:** Mr. Prateek Kumar & Ms. Raveena Rai, Advocates for R-2 & R-3.

**With**

**Company Appeal (AT) (Insolvency) No. 109 of 2020**

**In the matter of:**

**Sales Tax Department  
State of Maharashtra**

....Appellant

**Vs.**

**Ricoh India Ltd. & Ors.**

...Respondents

**Present**

**For Appellant:**

**For Respondents:** Ms. Vishrutyi Sahni, Advocate.

Mr. Prateek Kumar & Ms. Raveena Rai, Advocates for R-2 & R-3.

**With**

**Company Appeal (AT) (Insolvency) No. 248 of 2020**

**In the matter of:**

**State Tax Officer**

....Appellant

**Vs.**

**Ricoh India Ltd. & Ors.**

...Respondents

*Company Appeal (AT) (Insolvency) No. 1471 of 2019, 100 & 101 of 2020, 109 of 2020, 248 of 2020*

**Present****For Appellant:****For Respondents: Mr. Prateek Kumar & Ms. Raveena Rai, Advocates for R-2 & R-3.****ORDER**

**20.03.2020:** In Company Appeal (AT) (Ins.) No. 1471 of 2019, pleadings are completed. It transpires that defect No. 8 pointed out by the Registry if not cured already, can be cured well before the next hearing date.

For Company Appeal (AT) (Ins.) No. 100 & 101 of 2020 the Appellant is permitted to file Rejoinder to the Reply of by the respected parties.

For Company Appeal (AT) (Ins.) No. 109 of 2020, there is no representation on the side of the Appellant at the time of calling of the matter at 1:00 P.M. Respondent No. 2 & 3 have filed their replies already. For filing of Rejoinder, the matter is adjourned to **20<sup>th</sup> April, 2020**.

**[Justice Venugopal M.]**  
**Member (Judicial)**

**[Kanthi Narahari]**  
**Member (Technical)**

*sim/nn*